



सत्यमेव जयते

GOVERNMENT OF MEGHALAYA

MEGHALAYA FOREST (EJECTION OF UNAUTHORISED PERSONS FROM RESERVED FORESTS) RULES

FOR THE YEAR 1979

**MEGHALAYA FOREST (EJECTION OF UNAUTHORISED PERSONS FROM
RESERVED FORESTS) RULES, 1979**

Notification No. M.F.G. 1/36, dated 8-8-1979—In exercise of the powers conferred by Clause (c) of Section 72 of the Meghalaya Forest Regulation (Assam Forest Regulations, 1891 as applied to Meghalaya), the State Government hereby make the following rules, namely:

1. **Short title, extent commencement**—(1) These rules may be called the Meghalaya Forest (Ejection of Unauthorised Persons from Reserved Forests) Rules, 1979.
(2) They shall extend to the whole of the State of Meghalaya.
(3) They all come into force with immediate effect.

 2. **Definitions**—(1) In these unless the context otherwise requires—
 - (a) “Divisional Forest Officer” includes any person in charge of a Forest Division.
 - (b) “Reserved forest” means areas duly notified as reserve forest under Section 4 of the Regulation.
 - (c) “Regulation” means Meghalaya Forest Regulation (Assam Forest Regulations, 1891 as applied to Meghalaya).

(2) Words and expressions used but not defined in these rules but defined in the Regulation shall have their meanings respectively assigned to them in said Regulation.

(3) The Divisional Forest Officer may eject any person who has entered into unauthorised occupation of land in a reserved forest or order him to vacate such unauthorised occupant.

(4) When any person is ejected under Rule 3 or orders to vacate the land under his unauthorised occupation the Divisional Forest Officer may sell, confiscate or destroy any crops raised, building or construction erected on the land without authority.
-